

Scheme was transferred from Municipal Corporation Delhi to Delhi Development Authority on 11th February, 1974 as the Public Accounts Committee and Lt Governor of Delhi had pointed out certain defects in the working of the Scheme and recommended that this scheme and J J R Scheme should be entrusted to one agency. The Municipal Corporation Delhi had passed a Resolution in July, 1977 recommending transfer of the work back to them on the consideration that transfer of work to Delhi Development Authority had added to the difficulties of the dwellers worsened their lot greatly retarded the progress achieved in the field dwellers are demanding take over by the Municipal Corporation Delhi and the work is by and large provided for in various provisions of the Delhi Municipal Corporation Act. It was decided by Government to accept the recommendation of the Municipal Corporation Delhi. No proposal to convert the Slum Wing into an autonomous board is under examination of Government.

Financial Operation of Indian School of Mines, Dhanbad

4305 SHRI A K ROY Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether any difference of opinion between the Director and the Chairman of the Executive Board with regard to the functioning of financial operations of the Indian School of Mines, Dhanbad, has been reported to Government,

(b) the amount of T A /D A drawn by the Director of the Indian School of Mines, Dhanbad during the last two years, and

(c) whether any irregularities were found in the construction and repairing of bungalows during the same period?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) No, Sir

(b) Approximately Rs 25,000/-

(c) According to the School, no irregularities were found in the construction and repairing work. All such work is done through Central public Works Department.

राज्यों के लिये चीनी का कोटा

4306. श्री सुबराज : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिसम्बर, 1977 से राज्यों के लिये प्रति व्यक्ति लेबी चीनी का कोटा 425 ग्राम फिर से निर्धारित किया है,

(ख) यदि हाँ तो क्या सरकार ने बिहार के लिये चीनी का मासिक कोटा बढ़ाया है, और

(ग) यदि हाँ तो वर्ष 1977-78 के लिये प्रत्येक राज्य के लिये कूल कितनी आवश्यकता है और उन्हें अब तक कितनी चीनी दी गई है?

कृषि और सिंचाई मन्त्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : (क) और

(ख) जी हाँ।

(ग) प्रत्येक राज्य की चीनी से सम्बन्धित आवश्यकता का मास से मास के आधार पर पूरा किया जाता है और चास विशेष के लिए लेबी चीनी के कोटे के प्रति निर्मुक्ति प्रादेश जारी किए जाते हैं जोकि पिछले महीने की 23 तारीख से सम्बन्धित महीने के अन्त तक वैध होते हैं। यदि वैध अवधि के दौरान किसी मात्रा को नहीं उठाया जाता है तब राज्य